

MR. SPEAKER: In spite of my appeal, if hon. Members shout I cannot help it. I will give you time, I said. Let the Home Minister collect the information. If every hon. Member wants to get up and say something, how can I control the House? I would appeal for your cooperation. I am telling you that I am going to give some time for discussion. Even after that you wanted to say something.

SHRI SHEO NARAIN: I have given notice of my name to the office. My name is not there and only four names have been included.

MR. SPEAKER: There must be some limit. Even for Shri Sheo Narain there must be a limit. Otherwise it is impossible to carry on like this. The point now is, where will it lead us? I know hon. friends want to associate themselves. It is some horrible incident that has taken place. They want to ask some question or information about the matter. They want to associate their party and themselves and all that. But then where will it lead us? There is no question of party here. Everybody is horrified at the things that have taken place.

SHRI H. N. MUKERJEE rose—

MR. SPEAKER: I am expressing this on behalf of the whole House. My point is this. Some hon. Members want to make certain suggestions, like Shri H. N. Mukerjee, Shri Kundu, Shri Sheo Narain, Shri Ram Charan, Shri Sharma and Shri Banerjee.

SHRI H. N. MUKERJEE: I am interested about the House and certain matters.

MR. SPEAKER: Later on I shall see.

SHRI H. N. MUKERJEE: In regard to this also.

MR. SPEAKER: Let me see. All of you want to make suggestions about

this matter Mr. Kundu wants to say something. Mr. Sharma and other people want to say something I have no objection. (Interruption). If I allow Shri Mukerjee others will want to say something. Shri Mukerjee is a senior member and Deputy Leader of a party and I have very great respect for him. My difficulty is this. Once it begins, where will it stop? If somebody can suggest, if one or two leaders can suggest a way, I have no objection.

SHRI NAMBIAR (Tirucherappalli): Let us have a discussion.

MR. SPEAKER: That is what I say. Even Shri Hiren Mukerjee can participate in that discussion. I will allow it, but only after the information is collected by the Home Minister.

एक माननीय सदस्य : मैं भी बोलना चाहता हूँ . . . . .

श्री रवि राय : उनको भी सुन लीजिये ।

MR. SPEAKER: When I am requesting a senior Member like Shri Hiren Mukerjee to sit down—he has been in this House for perhaps 15 years and he is the Deputy Leader of a Party—would it be proper for others to stand up and raise it again and again? It is admitted by all that what has happened is horrible. I will certainly allow a discussion, but after information has been collected. The gravity of the situation is understood by all the Members of the House. But the discussion can take place only later, after information has been collected. Now, Papers to be laid on the Table.

12.48 hrs.

RE. QUESTION OF PRIVILEGE

श्री मधु लिवडे (मुंगेर) : प्रक्रिया के अनुसार डाइरेक्शन 2 और 115, नियम

222 और संविधान की धारा 105 के तहत मुझे कुछ कहना है, आप उसको व्यवस्था कहें या कुछ भी कहें . . . . .

MR. SPEAKER: The point is this. After the Calling Attention Notice is over, I have called Papers to be laid on the Table. In between, how does a point of order rise in a vacuum?

श्री मधु लिमये : मैं आपका निर्णय चाहता हूँ ।

MR. SPEAKER: On what?

श्री मधु लिमये : मैं बतला रहा हूँ कि यह आपका निर्देश है । इसमें हमारी प्रक्रिया के बारे में दिया हुआ है कि कार्लिंग अटेंशन के तत्काल बाद, अगर काम रोको प्रस्ताव न हो, तो विशेषाधिकार का सवाल आयेगा । मैं गुणदोषों में नहीं जाऊँगा । मुझे तो आपका निर्णय चाहिये, मार्गदर्शन चाहिये ।

MR. SPEAKER: How can you do it in a vacuum? Under which rule?

श्री मधु लिमये : आप डाइरेक्शन 2(6) देखिये । उसमें लिखा हुआ है कि :

"questions involving breach of privilege"

मैं गुण दोषों में नहीं जा रहा हूँ ।

MR. SPEAKER: The question of privilege is not before the House at all.

श्री मधु लिमये : मैंने देखा है । मैं मेरिट्स में नहीं जा रहा हूँ । मैं मार्गदर्शन चाहता हूँ ।

MR. SPEAKER: So many Members have given notice of privilege motions, Calling Attention and adjournment motions. If everyone of them seek my permission to raise it in the House, I do not know where it will lead to

श्री मधु लिमये : मैं मेरिट्स में नहीं जा रहा हूँ ।

MR. SPEAKER: Even then he is raising it in the House.

श्री मधु लिमये : मैं इसलिये नहीं उठा रहा हूँ । मंहरबानी करके आप मेरी बात सुनिये । मैं आपका मार्गदर्शन चाहता हूँ कि ऐसा मामला जब उपस्थित हो तब हम किस कार्यप्रणाली के अनुसार चलें । मैं गुणदोषों में बिल्कुल नहीं जाऊँगा । अगर मैं मेरिट्स में जाऊँ तो आप मुझ को रोकिये । हमारे यहाँ दो किस्म की प्रक्रियाएँ हैं । आप इस सदन की जानकारी के लिये मार्गदर्शक सिद्धान्त रखिये, जिसमें कि प्रागे यह शंशक न पैदा हो । अगर मंत्री कोई गलत बयान देते हैं तो हमारे यहाँ एक प्रक्रिया है । जो डाइरेक्शन 115 है उसमें जो लिखा हुआ है उसको आप देखिये ।

SHRI R. D. BHANDARE (Bombay Central): What is he talking about? What is the subject?

MR. SPEAKER: I myself do not know it.

श्री मधु लिमये : मैं मार्गदर्शन चाहता हूँ कि जब मंत्री महोदय गलत बयानी करते हैं तो हम किस कार्य-प्रणाली के अन्दर काम करें, नहीं तो बार बार शंशक होगा । 115 में आपने यह निर्देश दिया है . . . . .

MR. SPEAKER: Will you kindly give me at least one minute? Will you all kindly sit down? So far as privilege motion is concerned, I entirely agree that every member has the right to give notice of a privilege motion. But, then, I do take some time to consider them and give my decision.

श्री मधु लिमये : प्रिविलेज दिया गया है । मैं काल-अटेंशन में नहीं जा रहा हूँ । प्रिविलेज तो सारे सदन का और हमारा अधिकार है ।

MR. SPEAKER: I understand your difficulty. You have given notice of a privilege motion that a Minister has not given correct information.

श्री मधु लिमये : यह नहीं है। "डेलिबरेटली मिसलीडिंग स्टेटमेंट"।

MR. SPEAKER: Yes, incorrect information or deliberately misleading the House. I do not mind your using that term—deliberately misleading the House or giving wrong information, according to you. It may be so. But what is the method of raising this? That is your point. Now the Budget demand of the Home Ministry is going on and it will be voted at 4. 0'clock. Then the Demands of the Defence Ministry will be taken up. You can certainly censure the Government. Of course, every party or every member has the right of raising the question of privilege.

श्री मधु लिमये : यह प्रिविलेज का मामला है। मैं आपसे जो मार्गदर्शन चाहता हूँ उसको ठीक से पेश करने दीजिये।

MR. SPEAKER: My difficulty is this. If Shri Madhu Limaye can get up and formulate his own opinion on any topic, however important it may be, tomorrow how can I prevent another Member from doing the same thing in respect of another subject?

श्री मधु लिमये : मैं तो आपका मार्गदर्शन चाहता हूँ। आप मुझे माफ करें। आप एक सेकेंड बैठें तो मैं कहूँ। मैं विशिष्ट प्रिविलेज मोशन के बारे में नहीं कह रहा हूँ। मैं तो केवल मार्गदर्शन चाहता हूँ। अध्यक्ष का जो निदेश 115 है उसको आप देखिये :

"A member wishing to point out any mistake or inaccuracy in a statement made by a Minister or any other member shall, before referring the matter in the House, write to the Speaker, pointing out

the particulars of the mistake or inaccuracy and seek his permission to raise the matter in the House."

यह एक प्रक्रिया है। दूसरी प्रक्रिया यह है, जिसमें "डेलिबरेटली मिसलीडिंग स्टेटमेंट" है।

MR. SPEAKER: But has he complied with this direction—securing the permission of the Speaker?

श्री मधु लिमये : अब मेज़ पार्लियामेंटरी प्रिक्टिस में जो दूसरी प्रक्रिया बतलाई गई है, उसको आप देखिये।

MR. SPEAKER: But what is it that I am expected to do?

श्री मधु लिमये : मैं क्या मार्गदर्शन चाह रहा हूँ, इसको आप जरा एक मिनट में सुन लीजिये। 115 इनकरेक्ट स्टेटमेंट के बारे में है। लेकिन जो "डेलिबरेटली मिसलीडिंग स्टेटमेंट" है उसके बारे में क्या है। आप मेज़ पार्लियामेंटरी प्रिक्टिस का पृष्ठ 115 देखिये। उस पर लिखा हुआ है कि (व्यवधान) आप जरा सुनिये। आप पढ़ते नहीं हैं, अध्ययन नहीं करते हैं, और फिर हल्ला करते हैं। उस में है :

"The House may treat the making of a deliberately misleading statement as a contempt."

अब मैं कहना चाहता हूँ कि आपको निर्णय देना चाहिये कि आप सेटिस्फाइड नहीं हैं कि "डेलिबरेटली मिसलीडिंग स्टेटमेंट" है इसलिये यह विशेषाधिकार का प्रश्न नहीं बना। मैं तो यहाँ तक जाने के लिये तैयार हूँ। लेकिन जब मेरा कंट्रेशन है कि जान बूझ कर सदन को कच्छतिबू के बारे में गुमराह किया गया है, तब आप को मेहरबानी करके मेरा मार्गदर्शन करना चाहिये कि मैं इसको 115 के तहत उठाऊँ या संविधान की धारा 105 के तहत विशेषाधिकार का प्रश्न उठाऊँ। इसके

बारे में आप को निर्णय देना चाहिये। अब अगर आप यह कहते हैं, विशेषाधिकार का प्रस्ताव पढ़ने के बाद आप इस राय पर पहुँचे हैं कि यह "डेलिबरेटली मिसलीडिंग स्टेटमेंट" नहीं है, तो मैं 115 की तहत नोटिस दे सकता हूँ, लेकिन जब तक इसका खुलासा नहीं होता है, हमारे लिये मार्गदर्शक सिद्धान्त नहीं है, तब तक मैं क्या करूँ।

12.55 hrs.

#### PAPERS LAID ON THE TABLE

LETTER FROM PRESIDENT, BHARAT SEWAK SAMAJ

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): I beg to lay on the Table, in pursuance of an assurance given on the 22nd March, 1968, during Half-an-Hour discussion regarding Bharat Sewak Samaj, a copy of letter No. BSS/PAC/68 dated the 21st March, 1968 from the President, Bharat Sewak Samaj, New Delhi addressed to the Minister of Food and Agriculture. [Placed in Library. See No. LT-636/68].

REVIEW ON WORKING OF DURGAPUR PROJECTS LIMITED AND ANNUAL REPORT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) Review by the Government on the working of the Durgapur Projects Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(2) A copy of the Annual Report of the Durgapur Projects Limited, Calcutta, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-637/68].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND UTTAR PRADESH KRISHI UTPADAN MANDI (AMENDMENT AND VALIDATION) ORDINANCE.

SHRI M. S. GURUPADASWAMY: On behalf of Shri Annasahib Shinde, I beg to lay on the Table:

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Roller Mills Wheat Products (Price Control) Amendment Order, 1968, published in Notification No. G.S.R. 571 in Gazette of India dated the 18th March, 1968.

(ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1968, published in Notification No. G.S.R. 572 in Gazette of India dated the 18th March, 1968.

[Placed in Library. See No. LT-638/68].

(2) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Amendment and Validation) Ordinance, 1968 (Uttar Pradesh Ordinance No. V of 1968) promulgated by the Governor of Uttar Pradesh on the 15th February, 1968, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions). [Placed in Library. See No. LT-639/68].